

HIGH COURT OF SIKKIM
GANGTOK


No. ³³___Confdl/HCS

Dated: 24.03.2020

CIRCULAR


In view of the prevalent situation due to the spread of coronavirus (COVID-19) and on taking note of Notification dated 23rd March 2020 issued by the Chief Secretary, Government of Sikkim, the Hon'ble High Court of Sikkim is pleased to issue the following instructions:

1. The matters which have already been fixed upto 4th April 2020 before the Hon'ble High Court of Sikkim shall stand deferred. The next date(s) will be uploaded in the CIS.
2. On an intimation being given to the Registrar General/Registrar one day before by the learned Counsel or the petitioner/respondent appearing in person that an urgent matter including a matter covered by serial number 1 above is required to be considered, the Deputy Registrar (Judicial) will list the matter before the concerned Bench, as may be determined by Hon'ble the Chief Justice.
3. For any new case to be heard, the learned Counsel or the petitioner in person shall give intimation to the Registrar


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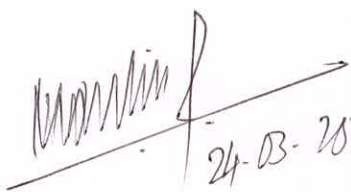
General/Registrar. The Deputy Registrar (Judicial) will list the matter before the concerned Bench, as may be determined by Hon'ble the Chief Justice.

4. Hearing of matters under serial number 2 and 3 above will be conducted, to the extent and as far as possible, through video conferencing.
5. For all the District Courts, the matters which have already been fixed upto 4th April 2020 shall stand deferred. The next date(s) decided by the concerned Presiding Officer will be uploaded in the CIS.
6. On an intimation being given to the jurisdictional District Judge one day before by the learned Counsel or the petitioner/respondent appearing in person that a matter covered by serial number 5 above in any of the Courts under his/her jurisdiction is required to be considered, the District Judge will take appropriate steps for facilitating such consideration by the concerned Judicial Officer.
7. For any new case to be heard, the learned Counsel or the petitioner in person shall give intimation to the jurisdictional District Judge through his/her *Peshkar*, whereupon, the District Judge will take appropriate steps for facilitating such consideration by the concerned Judicial Officer.


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8. Hearing of matters under serial number 6 and 7 above will be conducted, to the extent and as far as possible, through video conferencing.
9. For the purpose of new filing requiring urgent hearing in the Hon'ble High Court of Sikkim, Registrar may be contacted in the following numbers: 94342-57005/80163-67757.
10. For the purpose of new filing requiring urgent hearing in the District Courts, intimation will be given to the jurisdictional District Judge through the Section Officer/System Administrator, whereupon, the District Judge will issue appropriate directions.
11. Standard Operating Procedure for video conferencing is available in the website of this High Court at www.highcourtofsikkim.nic.in.

By Order.


24-03-2020
REGISTRAR GENERAL